

An extract of Section 29 of the Displaced Persons (Compensation and Rehabilitation) Act and a copy of Notification bearing No. F.51(14)S-1/55, dated the 27th September, 1955 issued under the provisions of the *ibid* Section, are attached. [See Appendix LXVII, Annexure No. 101].

STATE FARMS CORPORATION

1519. SHRI G. R. PATIL: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government propose to set up a State Farms Corporation; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) and (b) Yes, Sir. The Corporation is being set up to administer the existing Central State Farms in Rajasthan, Orissa, Punjab and Haryana; as also the farms to be set up in Mysore and Kerala. It will have an authorised capital of Rs. 7 crores and a paid-up capital of Rs. 3 crores inclusive of the existing assets of the Farms worth about Rs. 2 crores. A budget provision of Rs. 1.25 crores has been made for the Corporation for the year 1969-70. A sum of Rs. 1 crore is intended as contribution to the share capital of the Corporation and the remaining Rs. 25 lakh as a working capital loan to be given to it.

The main functions of the Corporation will be to produce seeds of food-grains, fibre crops, plantation crops, oilseeds, vegetables, etc. The Corporation will also take up land development work on the lands of the private parties on payment by the parties of the full cost of operations.

The Corporation will start functioning after the budget for the purpose is approved by Parliament.

EMPLOYMENT OPPORTUNITIES IN MAHARASHTRA

1520. SHRI G. R. PATIL: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the extent of employment opportunities created in various plan periods in Maharashtra State; and

(b) the extent to which these were utilised?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) and (b) The information is being collected from the State Government and will be placed on the Table of the Sabha when available.

CIRCULAR LETTER REGARDING WITH-HOLDING OF PRESS TELEGRAMS IN ORISSA

1521. SHRI BANKA BEHARY DAS: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) whether the postal authorities of Orissa have recently written a circular letter to telegraph offices under them regarding withholding and delaying of press telegrams from accredited correspondents;

(b) if so, what is the substance of this circular letter; and

(c) whether the reference of press telegrams of accredited press correspondents to District Magistrate in the month of November, 1968 runs counter to the very advice tendered by the Postal authorities?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (PROF. SHER SINGH): (a) Yes.

(b) Following the event in November, 1968 when certain telegrams from accredited press correspondents were referred to the District Magistrate and